

**Statement-II***Details of enforcement action against pilots*

Sl.No.	Organization	Warnings to Pilots	Suspensions of Pilots
1.	M/s Air India	26	05
2.	M/s Spice Jet	02	01
3.	M/s Air India Charters Ltd.	23	02
4.	M/s Jet Airways	06	Nil
TOTAL		57	08

**Utilisation of BASAs by Indian carriers**

2524. SHRI PARIMAL NATHWANI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number and details of countries with which Bilateral Air Services Agreements (BASAs) exist;

(b) the details of advantages for airlines under such agreements;

(c) whether the Indian carriers have been able to utilize all such benefits;

(d) if not, the details thereof and the reasons therefor; and

(e) the steps being taken by Government to ensure that Indian carriers do utilize their entitlements?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) At present India has bilateral Air Services Agreements (ASAS) with 109 countries. A list showing countries is given in the Statement (*See below*).

(b) to (d) The ASAs provide the basic legal framework for operation of air services between countries for grant of rights, designation of airlines, safety, security, commercial opportunities, tariff, etc. and are based on the principles of sovereignty of nations, nationality of the carriers and reciprocity in terms of commercial opportunities for the airlines of each side. Domestic carriers utilize these benefits based on their best commercial judgement.

(e) Government grants traffic rights to eligible Indian carriers for operation of international flights on the basis of requests received from them as per their commercial prudence and availability of traffic rights under respective bilateral.

**Statement**

*List of counters with which India has bilateral Air Services Agreements.*

Sl. No.	Name of the Country	Sl. No.	Name of the Country	Sl. No.	Name of the Country
1	2	1	2	1	2
1.	Afghanistan	28.	Fiji	55.	Madagascar
2.	Algeria	29.	Finland	56.	Malaysia
3.	Armenia	30.	France	57.	Maldives
4.	Australia	31.	Georgia	58.	Malta
5.	Austria	32.	Germany	59.	Mauritius
6.	Azerbaijan	33.	Ghana	60.	Mongolia
7.	Bahrain	34.	Hong Kong	61.	Mexico
8.	Bangladesh	35.	Hungary	62.	Morocco
9.	*Barbados	36.	Iceland	63.	Myanmar
10.	Belarus	37.	Indonesia	64.	Nepal
11.	Belgium	38.	Iran	65.	Netherlands
12.	Bhutan	39.	Iraq	66.	New Zealand
13.	Bosnia and Herzegovina	40.	Ireland	67.	Nigeria
14.	Brazil	41.	Israel	68.	Norway
15.	Brunei	42.	Italy	69.	Oman
16.	Bulgaria	43.	Japan	70.	Pakistan
17.	Cambodia	44.	Jordan	71.	Philippines
18.	Canada	45.	Kazakhstan	72.	Poland
19.	Chile	46.	*Kenya	73.	Portugal
20.	China	47.	Kuwait	74.	Qatar
21.	Croatia	48.	Kyrgyzstan	75.	*Rwanda
22.	Cyprus	49.	Latvia	76.	Republic of Korea
23.	Czech Republic	50.	Lebanon	77.	Russia
24.	Denmark	51.	Lesotho	78.	Romania

1	2	1	2	1	2
25.	Djibouti	52.	Lithuania	79.	Saudi Arabia
26.	Egypt	53.	Luxembourg	80.	*Senegal
27.	Ethiopia	54.	Macao	81.	Seychelles
82.	Singapore	92.	Tajikistan	101.	Uganda
83.	Slovakia	93.	Tanzania	102.	Ukraine
84.	Slovenia	94.	Thailand	103.	USA
85.	South Africa	95.	Trinidad and Tobago	104.	Uzbekistan
86.	Spain	96.	Tunisia	105.	Vietnam
87.	Sri Lanka	97.	Turkey	106.	Yemen
88.	Sweden	98.	Turkmenistan	107.	Yugoslavia
89.	Switzerland	99.	UAE	108.	Zambia
90.	Syria	100.	UK	109.	Zimbabwe

**Seaplane services in coastal and island areas in the country**

2525. SHRI ANIL MADHAV DAVE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government proposes to operate or start and promote seaplane services in coastal and island areas of the country;

(b) if so, whether any assessment/survey has been conducted for such services; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) Government of India does not operate Seaplane services. However, State Governments or any authorized agency can start operations of seaplane after requisite approval(s) from the concerned authorities as per extant rules and regulation in this matter.

(b) and (c) Pawan Hans Limited, a Central Public Sector Enterprises of Ministry of Civil Aviation carried out feasibility study for preparation of Detailed Project Report (DPR) for Government of Kerala in the year 2012-13 for starting Seaplane services in Kerala. The DPR was submitted to the State Government in March, 2013.